MESSSAGES FROM RAJYA SABHA 12.29 hrs.

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 the Rules of Procedure Conduct of Business the Rajya Sabha, I am directed to return herewith the Central Tax (Amendment) Bill, 1972 which was passed by the Lok Sabha at its sitting held on the 13th November, 1972, and transmitted to the Rajya Sabha for its recommendations and state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Khadi and Handloom Industries Development (Additional excise Duty on Cloth) Amendment Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 13th November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

NINETEENTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1970-71.

12.30 hrs.

Re. MULKI RULES

SHRI INDRAJIT GUPTA (Alipore): You were exteremely generous to me yesterday when you permitted me ample time to make certain observation on this Mulki Rules busi-Unfortunately, my worst apprehensions have come true, and the tragic consequences have taken place. I do not want to go into that. I only want to know through you, Sir, whether even at this stage when so many lives are being lost-my own information by telegram is that 17 people have been killed-the Government of India propose to continue this policy of wait-and-see or and complacency, until these things are allowed to grow from worse to worse. Have they got anything to say in the matter? I said yesterday that within this week, within two days some solution must be found, if it can be found, by agreement. It is the responsibility of the Central Government to come forward and give its decision and see that it is accepted and carried out. Otherwise, the situation is really reaching proportions which it is difficult to imagine; the matter has gone out of the control of those contending parties there. What is the position now?

SHRI SHYAMNANDAN MISHRA (Begusarai): Our submission is that, when the Government finds it extremely difficult to come out with any solution, this problem should be remitted to the House, so that we may discuss the problem and give such solution as we think fit.

MR. SPEAKER: I will consider it.
As I told you yesterday, wait for some time.

SHRI B. N. REDDY (Niryalguda): I think this is the result of the course the Centre has taken to allow the condition to drift to such an extent. . .

MR SPEAKER: I am not going to allow any debate on it... (Interruptions) No please.